

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu

Notification
Srinagar, 4th January, 2023

S.O 08 :- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following Officer(s) to be the Executive Magistrate(s), who shall exercise all the powers of an Executive Magistrate within the territorial jurisdiction of respective Tehsils; namely:-

S. No	Name of the Officers Shri	Posting
1	Irshad Ahmed	Drabshalla and Bounjwah
2	Satish Kumar Rana	Atholi Paddar

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government,

No. Law/Powr/19/2022-10

Dated: -04- 01-2023

Copy to the:-

1. Commissioner Secretary to Government, Revenue Department.
2. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
3. Divisional Commissioner, Jammu.
4. Additional District Development Commissioner, Kishtwar. This is with reference to his letter No. DCK/PS/22/3970 Dated: 01/01/2023.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. SO section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)
7. Incharge Website.


(Khursheed Ahmad Bhat)
Additional Secretary to Government